

②

**Central Administrative Tribunal, Principal Bench**

**Original Application No.1796 of 2003**  
M.A.No.1525/2003

New Delhi, this the 21st day of July, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. V.K. Majotra, Member (A)**

1. Dr. Taj Mohammad  
S/o Mr. Aas Mohammad,  
R/o C-32,  
Phase IV, Welcome Seelampur  
Delhi-53
2. Dr. Noor Mohammad  
S/o Mr. Allah Baksh,  
C/o Super General Store,  
Joshi Colony,  
Mandawali, Fazalpur,  
Delhi-92
3. Dr. Mustehasan,  
S/o Mr. Noor Mohammad,  
R/o 71-B, Pocket A-3  
Mayur Vihar, Phase-III  
Delhi-96
4. Dr. Baldev Singh  
S/o Mr. Soran Singh  
R/o J/47,  
Prem Nagar,  
Delhi-44
5. Dr. Aley Mustafa,  
S/o Mr. Mohammad Hanif  
C/o Mr. Islamuddin,  
R/o A-97, Gali No.2  
Bhaghirathi Vihar 1st  
Delhi-94
6. Dr. Abbas Ali Khan  
S/o Mr. Babu Khan  
R/o N-86, Sailing Club  
Lane No.2, Batla House,  
Okhala, New Delhi-25

..... Applicants

(By Advocate: Ms. Rekha Palli)

Versus

1. The Government of N.C.T.  
Delhi through Secretary,  
(Health & Family Welfare)  
Secretariat, I.P. Estate,  
New Delhi
2. The Directorate of Indian System of  
Medicines and Homeopathic  
Delhi

3

-2-

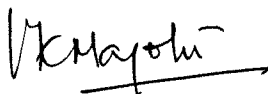
3. Union Public Service Commission,  
Through its Secretary,  
Shahjahan Road, New Delhi ..... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

After consulting the applicant, learned counsel states that she may be allowed to withdraw the present application with permission to file any subsequent application, if the need arises.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



( V.K. Majotra )  
Member (A)



( V.S. Aggarwal )  
Chairman

/dkm/